

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

BEFORE THE REGISTRAR M.K. HANJURA

Petition(s) for Special Leave to Appeal (Civil) No(s).17394/2005

THE REGIONAL MANAGER, APSRTC & ANR.

Petitioner(s)

VERSUS

S.K. MOULALI & ORS.

Respondent(s)

| | |
|--|--|
| (With prayer for interim relief and office report) | |
| WITH SLP(C) NO. 12230 of 2006 | |
| (With prayer for interim relief and office report) | |
| SLP(C) NO. 12515 of 2006 | |
| (With prayer for interim relief and office report) | |
| SLP(C) NO. 17147 of 2005 | |
| (With prayer for interim relief) | |
| SLP(C) NO. 17817 of 2005 | |
| (With prayer for interim relief and office report) | |
| SLP(C) NO. 20272 of 2006 | |
| (With prayer for interim relief) | |
| SLP(C) NO. 23979 of 2005 | |
| (With prayer for interim relief and office report) | |
| SLP(C) NO. 24739 of 2005 | |
| (With prayer for interim relief and office report) | |
| SLP(C) NO. 26259 of 2005 | |
| (With office report) | |
| SLP(C) NO. 3761 of 2006 | |
| (With prayer for interim relief and office report) | |
| SLP(C) NO. 4133 of 2006 | |
| (With prayer for interim relief and office report) | |
| SLP(C) NO. 4163 of 2006 | |
| (With prayer for interim relief and office report) | |
| SLP(C) NO. 4313 of 2006 | |
| (With prayer for interim relief and office report) | |
| SLP(C) NO. 8076 of 2006 | |
| (With prayer for interim relief and office report) | |
| SLP(C) NO. 9277 of 2006 | |
| (With office report) | |

Date: 28/02/2011 This Petition was called on for hearing today.

For Petitioner(s)

Mr. D. Mahesh Babu, Adv.

Item No.40

-2-

For Respondent(s)

Mr. Buddy A. Rangandhan, Adv.
Mr. A.V. Rangam, Adv.
Mr. C.N. Sree Kumar, Adv.
Mr. V.N. Raghupathy, Adv.
Mr. T.N. Rao, Adv.

UPON hearing counsel the Court made the following
O R D E R

SLP(C) Nos.20272/2006

None for the petitioner.

Learned counsel for the petitioner has neither taken

any steps for bringing on record the legal representatives of the deceased respondent Nos.1 and 3 nor has he appeared before this court today. The matter shall, therefore, be listed before the Hon'ble Judge in Chamber for non-prosecution.

Service is complete as against the other respondents.

(M.K.HANJURA)
REGISTRAR

rd